

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 200/MP/2017  
alongwith I.A. No. 78/2018**

Subject : Petition seeking payment of outstanding dues towards the power sold to Telengana State Power Corporation Committee.

Date of Hearing : 9.10.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Nirani Sugars Limited

Respondent : Global Energy Private Limited

Parties Present : Shri Anantha Naryana, Advocate, NSL  
Shri Nishant Kumar, Advocate, GEPL  
Shri Ambuj Dixit, Advocate, GEPL

**Record of Proceedings**

Learned counsel for the respondent, GEPL submitted that GEPL has filed I.A seeking rejection of the present petition and requested to issue notice in the I.A.

2. Learned counsel for the Petitioner requested for three weeks time to file its rejoinder and reply to the I.A filed by the respondent.
3. After hearing the learned counsel for the Petitioner and the respondent, the Commission directed to issue notice to the Petitioner on the I.A.
4. The Commission directed the Petitioner to serve copy of the I.A on the Petitioner immediately, if not served already. The Commission directed the Petitioner to file its rejoinder and reply to the I.A by 26.10.2018, with an advance copy to the respondent, who may file its rejoinder to the I.A, if any, by 9.11.2018. The Commission directed the petitioner and the respondent that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The Petition and I.A shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Deputy Chief (Law)**